

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).941/2024

(Arising out of impugned final judgment and order dated 04-10-2023 in EP No. 4/2022 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

SHARAD KUMAR AWASTHI

Petitioner(s)

VERSUS

FAREED MAHFOOZ KIDWAI & ORS.

Respondent(s)

(FOR ADMISSION and IA No.5914/2024-EXEMPTION FROM FILING O.T.)

Date : 16-01-2024 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Satya Pal Jain, Sr. Adv.
Mr. Abhinav Mukerji, AOR
Mrs. Bihu Sharma, Adv.
Ms. Pratishtha Vij, Adv.
Mr. Raghav Bhatia, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Senior counsel appearing on behalf of the petitioner submits that the High Court has committed a manifest error of jurisdiction in dismissing the Election Petition on merits at the stage of hearing an application under Order VII Rule 11 of the Code of Civil Procedure 1908.
- 2 Issue notice, returnable on 9 February 2024.
- 3 Dasti, in addition, is permitted.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR